

C.A.T. Bench, Jaipur

Date of Order	Orders
<u>15/7/02</u>	Mr. C.B. Sharma, Counsel for applicant Mr. S.S. Hans, Counsel for respondents In this application, applicant w/ want single, has sought contempt proceedings against the respondents for non-compliance of the order of this Tribunal passed in OA 403/2000 on 19.3.01. Learned Counsel for the respondents has produced before us today a copy of the order dated 2/5/02, wherein the order dated 19.3.2001, passed in OA 403/2000, has been complied with. Learned Counsel for the applicant does not contest this position. In case he is aggrieved of this order, he can approach the Tribunal again by way of a fresh OA. In these circumstances, we consider that the order of this Tribunal dated 19.3.2001, passed in OA 403/2000, has been fully complied with and this CP does not survive. This CP is accordingly dismissed. notices are discharged.  (J. K. KAUSHIK) JUDICIAL MEMBER  GOPAL SINGH ADMINISTRATIVE MEMBER

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Received copy
19/7/02
Dated 19/7/02
Miss Hans

(LAWRAOR A 2)
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